



The Goa Electronic Delivery of Notices Act, 2022

Act No. 16 of 2022

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The Goa Electronic Delivery of Notices
Act, 2022

(Goa Act 16 of 2022) [08-09-2022]

AN

ACT

*to provide for serving of Notices through
electronic media and for matters
connected therewith or incidental thereto.*

Be it enacted by the Legislative Assembly
of Goa in the Seventy-third Year of the
Republic of India as follows:

1. *Short title, extent, commencement.*— (1)
This Act may be called the Goa Electronic
Delivery of Notices Act, 2022.

(2) It extends to the whole of the State
of Goa.

(3) It shall come into force on such date as
the Government may by notification in the
Official Gazette, appoint.

2. *Definitions.*— In this Act, unless the
context otherwise requires,—

(a) “electronic device” means a cell
phone, a computer, and any other device
that is capable of transmitting, receiving, or
recording message, image, sound, data, or
other information by electronic means;

(b) “electronic form” means e-mail, e-mail
attachments, data submitted on web-based
forms or any other communication method
that delivers machine readable data or
information to lender through an electronic
device;

(c) “Government” means the Government
of Goa;

(d) “Notice” means any summons,
requisition, direction, process, or any other
similar mode of communication being used
to inform, warn or direct any person under
any State law or proceeding but does not
include a public notice;

(e) “prescribed” means prescribed by the
rules made under this Act;

(f) “public notice” means a proclamation
or a publicity by beating of drums and
includes a notice which is meant for the
public at large;

(g) “State” means the State of Goa.

3. *Service of Notice through electronic
system.*— (1) Notwithstanding anything
contained in any State law or rules and
regulations made thereunder, any notice
which is required to be given under such State
law or rules and regulations, to any person,
may be sent in electronic form, where such
person or his authorized representative gives
consent in writing for service of notice on him
by such mode.

(2) A notice served in electronic form under
sub-section (1) shall be deemed to have been
duly served when the electronic device used
for such notice clearly indicates that such
notice is viewed by such person or his
authorized representative.

4. *Form of notice.*— A notice referred in
section 3 shall be given in the same form as
specified in the State law or rules and
regulations framed thereunder.

5. *Unique identification of notice.*— Any
notice served as per the provisions of this Act
shall be uniquely identified in such manner
as may be prescribed.

6. *Power to make Rules.*— The Government
may, by notification in the Official Gazette,
make rules not inconsistent with the
provisions of this Act for the purpose of
carrying into effect the provisions of this Act.

Secretariat,
Porvorim, Goa.
Dated: 14-09-2022.

SANDIP JACQUES
Secretary to the
Government of Goa,
Law Department
(Legal Affairs).

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